

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2440

ANSWERED ON:17.03.2008

PENALTY ON TELECOM COMPANIES

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**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether a penalty of approximately more than rupees eight hundred crores has been imposed on various Telecom Companies of the country;
- (b) if so, the details thereof;
- (c) the names of Telecom Companies on which penalty has been imposed alongwith the amount of penalty and the reasons for imposing of the said penalty;
- (d) the action taken/being taken by the Government in this regard;
- (e) the amount of penalty recovered by the Government from the aforesaid companies;
- (f) the action taken so far by the Government against the companies guilty of no-payment of penalty; and
- (g) the time by which the Government will recover the aforesaid penalty amount?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a ) to (g): As per the information available, the penalty of around Rs. 462 crores have been imposed on various Telecom Companies.

The due process for recovering the penalty amount has been followed and recovery of the order of Rs. 370 crores has been made except in some cases where the matter is sub-judice.Recovery of penalty depends on the outcome of the Court decision.

The names of the Telecom Companies on which the penalty has been imposed, the amount of penalty, the reasons for penalty and the status of recovery are indicated in Annexure 1 to 4.